

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 110 OF 2015 & IA NOS. 176 & 177 OF 2015,
APPEAL NO. 89 OF 2015 & IA NO. 137 OF 2015 AND
APPEAL NO. 90 OF 2015 & IA NO. 138 OF 2015**

Dated: 22nd November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 110 OF 2015 & IA NOS. 176 & 177 OF 2015

In the matter of:

Indian Wind Energy Association & Anr.	...	Appellant(s)
Vs.		
Gujarat Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Shourya Malhotra for
Mr. Hemant Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg for R-2

**APPEAL NO. 89 OF 2015 & IA NO. 137 OF 2015 AND
APPEAL NO. 90 OF 2015 & IA NO. 138 OF 2015**

In the matter of:

Indian Wind Energy Association	...	Appellant(s)
Vs.		
Gujarat Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Abhishek Raj for
Mr. Vishal Gupta

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg for R-2

Mr. R. Mishra
Mr. Abhishek Rana for R-9

ORDER

The learned counsel, Mr. Shourya Malhotra, representing Mr. Hemant Singh, learned counsel for the Appellant submitted that the instant case may kindly be adjourned on the ground that Mr. Hemant Singh, learned counsel for the Appellant is suffering from fever.

The learned counsel, Mr. Abhishek Raj, representing Mr. Vishal Gupta, learned counsel for the Appellant in Appeal Nos. 110 of 2015 and 89 of 2015, submitted that mother of the leaned counsel appearing for the Appellants, Mr. Vishal Gupta, is not keeping well, on account of which, he left to his native place to find out the health condition of his mother at Dehradun. Therefore, due to personal inconvenience, he prays that some reasonable time may kindly be granted.

Submissions made by both the counsel, at supra, are placed on record.

The learned counsel appearing for the Respondents, submitted that they do not have any objection to the adjournment of these matters.

In the light of above submissions made by both the parties, as stated above, re-list these matters for hearing on 14.12.2017, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
ss/vt

(Justice N.K. Patil)
Judicial Member